(13)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL SENCH

New Delhi: this the 8 day of September, 1999.

HON BLE MR.S.R. ADIGE, VICE CHAIRMAN (A).

HON BLE MR.KULDIP SINGH MEMBER(J)

Husan Singh, 301, police Colony, Ashok Vihar, Delhi-52

.... applicant.

(In Person).

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Vs

Addl. Commissioner of Police, (Security & Traffic), Police Hd.qrs. MSD Building, I.P. Estate, New Delhi.

- 2. Dy . Commissioner of Police,
 Traffic, Delhi.
 Police Hdqrs. M 30 Building,
 I.P. Estate,
 New Delhi.
- 3. Dy Commissioner of Police,
 Hd.qrs.(I), Delhi.
 Police Hd. ?rs.
 M 50 Building,
 I.P. Estate,
 New Delhi

.... Respondent ...

(By Advocate: Sh.Grish Kathpalia)

ORDER

HON BLE MR. S. R. ADIGE VICE CHAIRMAN (4).

Heard both sides.

2. The impugned orders are speaking and reasoned orders passed after giving full opportunity to applicant to defend himself, and after proper compliance with rules and instructions as well an wine



the principles of natural justice as is chear from a perusal of the orders them selves.

Furthermore even on merit the OA warrants no inteference. The applicant has tried to shift responsibility onto others to cover his own laples, and we have no good reasons to disagree with respondents' conclusion that applicant's conduct upon receipt of the show cause notice dated 12.19.92 against censure was only to delay the matter.

4. The OA is dismissed. No costs.

(KULDIP SINGH)

MEMBER(J)

(S. P. 2 DIGE)
VICE CHAIRMAN (A).

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